

उनके साथ इनका कांटैक्ट है, यदि है तो क्या सरकार उनके इस कांटैक्ट को तोड़ने की कोशिश कर रही है या नहीं कर रही है ?

SHRI SWARAN SINGH : It is true that there have been contacts between the hostile Nagas, particularly the pro-Chinese faction amongst them, and Mr. Phizo who has now taken British citizenship and who is in the United Kingdom. As to what we could do to break that contact, it is not quite easy, because he functions in another capital in another country, and he is now not a national of India as he has taken British nationality. But we are quite clear that the British Government should not give any facility to him to enable him to function in this manner which is detrimental to our interest. It is not quite clear to me as to what else we could do. If the hon. Member has any bright idea, he could mention it to me even later, and I am prepared to take some follow-up action.

SHRI S. M. BANERJEE : If I had bright ideas, I would not have put the question to him. As a Minister he is supposed to be brighter than I. I say that there is contact between the hostile Nagas and Phizo. Not only does he go to Pakistan but there are several other contacts. May I know whether we have taken up this matter with the British Government and the Commonwealth countries, and if so, what their reaction is ?

SHRI SWARAN SINGH : They generally express ignorance.

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12.35 hrs.

QUESTION OF PRIVILEGE AGAINST EDITOR OF "Organiser"

SHRI P. VENKATASUBBAIAH (Nandyal) : With your permission, I would like to raise this question of privilege. This is in connection with an article written in the *Organiser*, which is considered to be the official organ of one of our important political parties, namely the Bharatiya Jan Sangh...

SHRI BAL RAJ MADHOK (South

Delhi) : It is not the official organ of any party.

SHRI P. VENKATASUBBAIAH : I said 'which was considered to be'. Let the hon. Member mark the words that I had used. This is in connection with a speech that I made on the floor of the Lok Sabha on the 18th February, on the no-confidence motion. Commenting on the speech that I made, the article that has been published in the *Organiser* has made certain disparaging remarks against me and also the party to which I belong. This is the way in which the freedom of the press is being exercised.

MR. SPEAKER : The hon. Member may kindly say what it is about.

SHRI P. VENKATASUBBAIAH : I am reading out the relevant portion which is as follows :

"Speaking on the no-confidence motion in the Lok Sabha on February 18 Shri P. Venkatasubbaiah, a Congress Parliamentary Party Secretary said : 'In West Bengal, I could understand the election results going in favour of the United Front. It is an impact of the Peking-Pindi axis on the West Bengal people'. Venkatasubbaiah did not give his reasons for this astounding assertion ; maybe because he was shouted down by the Communists or better still because nothing shames a Congressman more than to confess that he is born of a Hindu mother".

SOME HON. MEMBER : The hon. Member may read out that portion again.

SHRI P. VENKATASUBBAIAH : I shall read out that portion again. It was as follows :

"maybe, because he was shouted down by the Communists or better still because nothing shames a Congressman more than to confess that he is born of a Hindu mother .".

This is the sort of language which has been used. So, through you, I request the House that suitable action be taken against this paper. I leave the matter to you and to the House to take whatever proper action is deemed fit to be taken.

MR. SPEAKER : If I have the permission of the House, I shall write to the paper. This is very indecent language. After all, the papers must be more responsible than this. If I have the permission of the House, I shall write to the paper and find out what it has to say.

SOME HON. MEMBERS : Yes.

SHRI P. VENKATASUBBAIAH : I was not able to follow what you said.

MR. SPEAKER : Before taking any action, I have to write to the Editor and find out, and then I shall come before the House.

12.38 hrs.

PAPERS LAID ON THE TABLE

Annual Reports of Hindustan Cables Ltd. and Heavy Electricals Ltd and Review by Government on the working thereof

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1967-68.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi for the year 1967-68.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller

and Auditor General thereon.
[Placed in Library. See No. LT-384/69]

Notifications under contract (Regulation) Act

SHRI BHANU PRAKASH SINGH : On behalf of Shri Raghunatha Reddy. I beg to lay on the Table—

(1) A copy of Notification No. S. O. 638 (English) version) and S. O. 641 (Hindi version) published in Gazette of India dated the 22nd February, 1969, issued under section 27 of the Forward Contracts (Regulation) Act, 1952.

(2) A copy of Notification No. S. O. 639 (English version) and S. O. 642 (Hindi version) published in Gazette of India dated the 22nd February, 1969, issued under section 18 of the Forward Contracts (Regulation) Act, 1952, [Placed in Library. See No. LT-385/69]

12.39 hrs.

RE : CALLING-ATTENTION-NOTICES AND POINTS OF PRIVILEGE

SHRI NAMBIAR (Tiruchirappalli): May I know what had happened to the privilege motion moved by Shri Madhu Limaye on the question of the leakage of the budget....

MR. SPEAKER : The hon. Member should not get up like this and raise these matters. Shri P. Venkatasubbaiah had taken my permission and then raised it. Why should the hon. Member not write to me first before raising anything here ? I am not going to allow him, and I am not going to reply to him. He cannot simply get up and raise any matter and expect me to answer, as though I am here just to answer some short notice question.

SHRI NAMBIAR : We were expecting something from him.

SHRI CHENGALRAYA NAIDU (Chittoor) : I had tabled a calling-attention-notice regarding the new Madhya Pradesh Minister.....